

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).19530/2020

(Arising out of impugned final judgment and order dated 14-11-2019 in CRLA No. 3574/2015, CRLA No. 3657/2015 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BINNU SRIVASTAVA ALIAS PAWAN SRIVASTAVA & ANR.

Respondent(s)

(WITH I.R. and IA No.96288/2020-CONDONATION OF DELAY IN FILING and IA No.96291/2020-EXEMPTION FROM FILING O.T.)

Date : 16-12-2020 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. V. Shekhar, Sr. Advocate
 Mrs. Rachna Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1 Delay condoned.

2 Leave granted.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER